

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5695

ANSWERED ON:10.05.2012

LANDLESS RURAL FAMILIES

Sukur Shri Jadhav Baliram;Wankhede Shri Subhash Bapurao

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether in order to allocate houses to families under various housing schemes, the Government has identified/proposes to identify such landless rural families who are living below poverty line;
- (b) if so, the details thereof alongwith the number of such families identified as on date, State wise;
- (c) whether there has been an increase in the number of such families during the last three years and the current year; and
- (d) if so, the details thereof alongwith the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

(a): As far as Indira Awaas Yojana (IAY) is concerned, identification of the beneficiaries is from Below Poverty Line (BPL) List. A Socio-Economic and Caste Census (SECC),2011 is being conducted simultaneously for rural and urban areas by respective State Governments and Union Territory Administrations with technical and financial support from the Ministry of Rural Development. In this door to door census of rural and urban households in the country, data on demography, housing/dwelling, employment/income, assets, land and amenities is collected.

(b) to (d): Indira Awaas Yojana, a Centrally Sponsored Scheme is being implemented by the Ministry of Rural Development in the rural areas of all States/UTs except Delhi and Chandigarh, under which financial assistance is provided to the rural BPL households for construction of a dwelling unit. Over a period of time, it has been noticed that many rural BPL households who have neither land nor a house site get left out from getting the benefit under IAY because of on-availability of house sites. Accordingly, a scheme for providing homestead sites to such rural BPL households was started during the year 2009-2010 as part of IAY. Rs.10,000/- per homestead site is being provided under the scheme, the funding for which is shared by the Centre and the State in the ratio of 50:50. The States are also incentivized by allocating additional physical targets equal to the number of homestead sites provided by regularization of existing occupied land, allotment of Government land or purchase/acquisition of lands as the case may be. As per the estimates made on the basis of NSSO reports of 58th and 59th Round, there are 7.69 million rural households who do not have a housesite in the country. State-wise details are given at Annexure.